

PRINCIPAL BENCH NEW DELHI

Execution Application No. 05/2026

IN

Original Application No. 360/2015

(M.A. No. 05/2026)

IN THE MATTER OF:

Anmol Singh

...Applicant

Vs.

State of Himachal Pradesh & Ors.

...Respondents

IN THE MATTER OF:

National Green Tribunal Bar Association

...Applicant

Vs.

Virender Singh (State of Gujarat) & Ors.

...Respondents

Index

S. No.	Particulars	Pg. No.
1.	Reply on behalf of respondent no. 3 Central Pollution Control Board (CPCB) in E.A No. 05/2026 in O.A No. 360 of 2014 (M.A No. 05/2026), in compliance to Hon'ble NGT, PB Order dated 02.02.2026.	
2.	Annexure 1: A copy of direction dated 11.06.2021 issued by CPCB to Environment Secretaries of State/UTs.	
3.	Annexure 2: A copy of reminder sent to remaining SPCB/PCC's.	



**Filed by Adv. Atif Suhrawardy
On behalf of Central Pollution Control Board**

Place: Delhi

Dated: 21.04.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

Execution Application No. 05/2026

IN

Original Application No. 360/2015

(M.A. No. 05/2026)

IN THE MATTER OF:

Anmol Singh ...Applicant

Vs.

State of Himachal Pradesh & Ors. ...Respondents

IN THE MATTER OF:

National Green Tribunal Bar Association ...Applicant

Vs.

Virender Singh (State of Gujarat) & Ors. ...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 3 i.e. CENTRAL
POLLUTION CONTROL BOARD**

1. That the present reply is being submitted on behalf of the Respondent No. 3, Central Pollution Control Board (hereinafter referred to as "CPCB") in compliance of order dated 02.02.2026 passed by this Hon'ble Tribunal.

PRELIMINARY SUBMISSIONS

1. That the present execution application, has been filed for seeking compliance of this Hon'ble Tribunal order dated 26.02.2021 passed in OA No. 360/2015 and other connected OA's. Further, this Hon'ble Tribunal vide order dated 02.02.2026 passed in the instant



matter was pleased to direct the Respondents to submit their reply, hence this reply is being furnished in succeeding paragraphs.

2. That, the CPCB has been constituted under Section 3 of The Water (Prevention & Control of Pollution), Act 1974 (hereinafter referred to as "Water Act"). It performs its functions under the Water Act, 1974 and The Air (Prevention & Control of Pollution), Act 1981 (hereinafter referred to as "Air Act") and under The Environment (Protection) Act, 1986 (hereinafter referred to as EPA, 1986). It is further submitted that the State Pollution Control Board/Pollution Control Committee (hereinafter referred to as "SPCB/PCC") has been constituted in respective State/UT under the Water Act, 1974 and the Air Act, 1981 to perform their functions and implement the provisions of these Acts in respect of their territorial jurisdiction.
3. That, at the outset, in respect of the averments made by the Applicant in the Execution Application under reply, it is respectfully submitted that all averments made therein are denied unless specifically admitted by the Answering Respondent.

PARAGRAPH WISE REPLY



1. That the averments contained in Paragraphs 1 to 3 of execution application under reply are matter of record and do not need response from this answering Respondent.
2. That the averments contained in Para 4 and 6 are regarding this Hon'ble Tribunal's order dated 26.02.2021 passed in OA 360 of 2015. It is respectfully submitted that in compliance of said order,

the answering deponent issued direction dated 11.06.2021 to the Environment Secretaries of all respective States/UTs (and copy to SPCBs/PCCs) under Section 5 of EPA, 1986 requesting to evolve an appropriate mechanism for assessment and recovery of compensation in all Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan in compliance of this Hon'ble Tribunal's order dated 26.02.2021. The copy of the aforesaid direction by CPCB is annexed herein and marked as **Annexure- 1**.

3. That the averments contained in Para 5, 7 and 8 are related to actions initiated by the State of Himachal Pradesh under HP Minor Minerals (Concession) Rules 1971 and the alleged imposition of low penalty in the matter of illegal mining by the State and therefore, may suitably be replied by concerned respondents and calls for no reply from the answering deponent.
4. That, the averments contained in Para 9 are related to a notification dated 18.08.2022 issued by the State Government of Himachal Pradesh and may suitably be replied by concerned respondents and calls for no reply from the answering deponent.
5. That the averments contained in Para 10 are related to grievance of Applicant regarding existing practice of deviating from the Hon'ble NGT's Order over scale of penalty in the matter of illegal mining by State Governments including the State of Himachal Pradesh. It is respectfully submitted that under the provisions of Mines and



Minerals (Development and Regulation) Act 1957, the States are empowered to make rules for regulating the grant of prospecting/mining licenses or mining leases in respect of minor minerals and making rule for preventing illegal mining, transportation and storage of minerals.

6. That the averments contained in Para 11 are related to this Hon'ble Tribunal's order dated 26.02.2021 in OA 360 of 2015. It is humbly submitted that in compliance of said order passed by this Hon'ble Tribunal, CPCB issued direction dated 11.06.2021 to the Environment Secretaries of States/UTs (and copy to SPCBs/PCCs) under Section 5 of EPA, 1986 directing them to evolve an appropriate mechanism for assessment and recovery of compensation in all Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan in compliance of this Hon'ble Tribunal order dated 26.02.2021.

The action taken report is received from 11 States/UTs (HP, Punjab, Maharashtra, Chhattisgarh, Delhi, Madhya Pradesh, Meghalaya, Mizoram, Uttarakhand, Kerala and Odisha) in the matter. Further, with regard to the remaining SPCB/PCC, they have been communicated with reminder for doing the needful vide letter dated 12.03.2026. True copy of reminder sent to remaining SPCB/PCC's is annexed hereto and marked as **Annexure-2**



7. That, the averments contained in Para 12 are related to a letter dated 07.05.2024 issued by the District Mining Officer, Solan and may

suitably be replied by concerned respondent and calls for no reply from the answering deponent.

8. That, the averments contained in Para 13, 14 and 15 are related to Applicant allegations regarding illegal mining activities and environmental degradation in specific areas of Himachal Pradesh.

It is respectfully submitted that under the provisions of Mines and Minerals (Development and Regulation) Act 1957, respective states are empowered to make rules for regulating the grant of prospecting/mining licenses or mining leases in respect of minor minerals and making rule for preventing illegal mining, transportation and storage of minerals.

9. **That salient legal provisions regarding sand mining are mentioned below:**

9.1 Mines and Minerals (Development & Regulation), Act, 1957: That under the Mines and Minerals (Development & Regulation), Act, 1957 (hereinafter called as “MMDR Act, 1957”), the respective States are empowered to make the rules for regulating the grant of prospecting licenses or mining leases in respect of minor minerals and making rules for preventing illegal mining, transportation and storage of minerals.

9.2 Environment Impact Assessment Notification 2006: That the Central Government has made it mandatory to obtain Environmental Clearance for mining of minor minerals including sand mining. MoEF&CC published EIA



Notification 2006 regarding Environmental Clearance to be obtained by mine owner for mining activities, which includes Environment Impact Assessment/Environment Management Plan Reports.

9.3 Guidelines for Sustainable Mining and Enforcement & Monitoring of Sand Mining: That the MoEF&CC released “Sustainable Sand Mining Management Guidelines 2016” to promote scientific mining of sand and encourage environmental friendly management practices. For enforcement of the regulatory provisions related to river sand mining for effective monitoring and ensuring sustainable sand mining, MoEF&CC has released “Enforcement and Monitoring Guidelines for Sand Mining” in January 2020.

10. That the averments made in Paragraph Nos. 16 to 21 of the E.A. under reply are grounds of the execution application. In this regard it is humbly submitted that the submissions made in preceding paragraphs are re-iterated and are not repeated herein for the sake of brevity.



11. That, the answering respondent craves leave of the Hon'ble Tribunal to file additional replies if required in future. In light of the above submissions, it is respectfully submitted that the Answering Respondent i.e. the CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Tribunal in the instant Execution Application.

12.It is humbly submitted that; the reply of Answering deponent may kindly be taken into record and pass the necessary order as deem fit and necessary in the interest of justice and environment.

P. Gargava

**Prasoon Gargava
Scientist 'F'**

**Central Pollution Control Board
21.04.2026**



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI**

Execution Application No. 05/2026

IN

Original Application No. 360/2015

(M.A. No. 05/2026)

IN THE MATTER OF:

Anmol Singh ...Applicant

Vs.

State of Himachal Pradesh & Ors. ...Respondents

IN THE MATTER OF:

National Green Tribunal Bar Association ...Applicant

Vs.

Virender Singh (State of Gujarat) & Ors. ...Respondents

AFFIDAVIT

I, Praseon Gargava, working as Scientist 'F', having office at Parivesh Bhawan, Central Pollution Control Board (CPCB), the Respondent no. 03, do hereby solemnly affirm and sincerely state as follows: -

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent, CPCB.



2. That the accompanying reply may be read part and parcel of the present affidavit, as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions, the contents thereof are true and correct on the basis of the record maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

P. Gargava

DEPONENT

प्रसून गार्गव / Praseon Gargava
 वैज्ञानिक 'एफ' एवं प्रभाग प्रमुख (आई.पी.सी.-II) / Scientist 'F' & Divisional Head (IPC-II)
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of 21 APR 2026 2026 that the contents above are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or misstated.

Verified at Delhi on this the _____ Day of 21 APR 2026 2026.

ATTESTED

R. M.
NOTARY PUBLIC
GOVT. OF INDIA

21 APR 2026

P. Gargava

DEPONENT

प्रसून गार्गव / Praseon Gargava
 वैज्ञानिक 'एफ' एवं प्रभाग प्रमुख (आई.पी.सी.-II) / Scientist 'F' & Divisional Head (IPC-II)
 केंद्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

No. CPCB/IPC-II/NGT-OA(360/2015)/2021/2027-2061

11 June, 2021

To,
The Environment Secretary,
(As per list)

Sub.: Direction under Section 5 of The Environment (Protection) Act, 1986 regarding development of mechanism for assessment and recovery of compensation as per Hon'ble NGT order dated-26.02.2021 in O.A. No. 360/2015-reg.

WHEREAS, Hon'ble National Green Tribunal (NGT) by order dated-26.02.2021 (Para 10 to 12 & 25) in O.A. No. 360 of 2015 (and other clubbed applications) has accepted the report of an Expert Committee constituted by NGT order regarding Scale of Environmental Compensation to deal with the cases of illegal sand mining, that was submitted by CPCB to NGT on 30.01.2020, and which was re-iterated in the report submitted by CPCB to NGT on dated-12.10.2020 (available at NGT website at the link <https://greentribunal.gov.in/news-update?title=360+of+2015>);

WHEREAS, Hon'ble NGT by the above mentioned order dated-26.02.2021 (Para 25) has directed that the scale of compensation calculated with reference to Approach II of the Expert Committee report dated-30.01.2020 be adopted by all the States/UTs and that the recovered compensation may be kept in a separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of the Environment Secretary with the assistance of such individual/institutions as may be considered necessary;

WHEREAS, by the above mentioned order dated-26.02.2021 (Para 25), Hon'ble NGT has further directed CPCB to issue an appropriate statutory direction to Environment Secretaries of all the States / UTs for the facility of monitoring and compliance of above NGT direction;

AND WHEREAS, Central Government has delegated the power to issue directions under Section 5 of the Environment (Protection) Act, 1986 to CPCB also,

NOW THEREFORE, in compliance of above mentioned direction of NGT and in exercise of powers under Section 5 of the Environment (Protection) Act, 1986, you are hereby directed to evolve an appropriate mechanism for assessment and recovery of compensation in all Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan, as per order dated-26.02.2021 of Hon'ble National Green Tribunal (Principal Bench) in OA No. 360/2015.

The action taken report in above reference may be provided to CPCB within one month.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत... NS Gangwar
दिनांक... 14/06/2021

(Naresh Pal Gangwar)
Chairman

Naresh Pal Gangwar
hkg
o/c

Copy for information to:

1. The Joint Secretary,

IA-II Division,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi – 110003

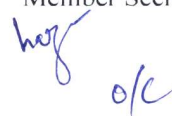
: for information, please

2. The Member Secretary,

SPCBs/PCCs
(As per list)

: for information, please


(Prashant Gargava)
Member Secretary



S.No.	States/UTs	Address	
		Environment Secretary - Office	Member Secretary - Office
1.	Andaman & Nicobar Islands	The Environment Secretary, Department of Environment & Forest, O/o Secretary (G/A), Andaman & Nicobar Administration, Secretariat, Port Blair, ANDAMAN & NICOBAR	The Member Secretary, Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, P.O. Haddo Port Blair – 744102 ANDAMAN & NICOBAR
2.	Andhra Pradesh	The Environment Secretary, Department of Environment, Forest, Science & technology, 4 th Block, 1 st Floor, Room No. 268, A.P. Secretariat Office, Velagapudi, ANDHRA PRADESH	The Member Secretary, Andhra Pradesh Pollution Control Board D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010 ANDHRA PRADESH
3.	Arunachal Pradesh	The Environment Secretary, Department of Environment & Forest, Civil Secretariat, Itanagar – 791 111 ARUNACHAL PRADESH	The Member Secretary, Arunachal Pradesh State Pollution Control Board Govt. of Arunachal Pradesh, Department of Environment & Forests, Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun - 791 110 ARUNACHAL PRADESH
4.	Assam	The Environment Secretary, Department of Environment & Forest, Assam Secretariat, Block 'A', 2nd Floor Dispur, Guwahati – 781 006 ASSAM	The Member Secretary, Pollution Control Board- Assam, Bamunimaidam, Guwahati – 781 021 ASSAM
5.	Bihar	The Environment Secretary, Department of Environment, Forest & Climate Change, Van Vibhag Road, Nehru Nagar, Patliputra Colony, Patna - 800 013 BIHAR	The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2, Paliputra Industrial Area, Patliputra, Patna – 800 023 BIHAR
6.	Chandigarh	The Environment Secretary, Department of Environment & Climate Change, MGSIPA Complex, Sector 26, CHANDIGARH – 160 019	The Member Secretary, Chandigarh Pollution Control Committee Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, CHANDIGARH – 160 019
7.	Chhattisgarh	The Environment Secretary, Department of Environment, Mahanadi Bhawan, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur- 492 001 CHHATTISGARH	The Member Secretary, Chhattisgarh State Environment Conservation Board, Paryavas Bhawan, North Block Sector-19, Atal Nagar, Raipur - 492 002, CHHATTISGARH

8.	Dadra & Nagar Haveli, Daman & Diu	The Environment Secretary, Department of Environment & Forest Secretariat, Daman, Fort Area, Post Office Moti Daman – 396 220 DAMAN & DIU	The Member Secretary, Pollution Control Committee, UTs of Daman, Diu and Dadra & Nagar Haveli Fort Area, Court Compound, Moti Daman - 396 220 DAMAN & DIU
09.	Delhi	The Environment Secretary, Department of Environment, 6th Level, Delhi Secretariat, IP Estate, DELHI – 110 002	The Member Secretary, Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, DELHI-110 006
10.	Goa	The Environment Secretary, Department of Environment and Climate Change , 4th Floor Dempo Towers, Patto - Panaji - 403 511. GOA	The Member Secretary, Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa – 403 511 GOA
11.	Gujarat	The Environment Secretary, Forests & Environment Department, Block 14, 8 th floor, Sachivalaya, Gandhinagar - 382 010 GUJARAT	The Member Secretary, Gujarat Pollution Control Board Paryavaran Bhavan, Sector 10-A, Gandhi Nagar 382 010, GUJARAT
12.	Haryana	The Environment Secretary, Department of Environment & Climate Change, Seventh Floor, Main Secretariat, Sector 16, CHANDIGARH – 160 017	The Member Secretary, Haryana State Pollution Control Board C-11, Sector-6, Panchkula- 134109, HARYANA
13.	Himachal Pradesh	The Environment Secretary, Department of Environment, Science & Technology, Paryavaran Bhawan, Near US Club, Shimla – 171 001 HIMACHAL PRADESH	The Member Secretary, Himachal Pradesh State Pollution Control Board Him Parivesh, Phase-III, New Shimla – 171 009 HIMACHAL PRADESH
14.	Jammu & Kashmir	The Environment Secretary, Department of Forest, Environment & Ecology, 4 th Floor, Mini Block Secretariat, Jammu, JAMMU & KASHMIR	The Member Secretary, J&K Pollution Control Board, Parivesh Bhawan, Shiekh-ul- Campus, Behind Govt. Silk Factory, Raj Bagh, Srinagar – 190 008 JAMMU & KASHMIR
15.	Jharkhand	The Environment Secretary, Department of Environment, Forest & Climate Change, Nepal House, Doranda, Ranchi – 834 002 JHARKHAND	The Member Secretary, Jharkhand State Pollution Control Board T.A. Bldg., HEC, P. O. Dhurwa, Ranchi - 834 004 JHARKHAND
16.	Karnataka	The Environment Secretary, Forest, Ecology and Environment Department,	The Member Secretary, Karnataka State Pollution Control Board “Parisara Bhavan”, #49,4th & 5th Floor, Church Street, Bangalore 560 001

		Secretariat, 4th Floor, M. S. Building, Bangalore – 560 001 KARNATAKA	KARANATAKA
17.	Kerala	The Environment Secretary, Department of Environment and Climate Change, 4th Floor, K.S.R.T.C Bus Terminal Thampanoor, Thiruvananthapuram – 695 001 KERALA	The Member Secretary, Kerala State Pollution Control Board Head Office, Pattom. P. O Thiruvananthapuram - 695 004 KERALA
18.	Lakshadweep	The Environment Secretary, Department of Environment and Forest, 1st Floor, Paryavaran Bhavan, Kavaratti, LAKSHADWEEP	The Member Secretary, Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati – 682 555, LAKSHADWEEP
19.	Madhya Pradesh	The Environment Secretary, Housing and Environment Department, Paryavaran Parisar, E- 5, Arera Colony, Bhopal – 462 016 MADHYA PRADESH	The Member Secretary, Madhya Pradesh Pollution Control Board Paryavaran Parisar, E-5, Arera Colony Bhopal - 462 016 MADHYA PRADESH
20.	Maharashtra	The Environment Secretary, Environment & Climate Change Department, New Administrative Building, Madam Kama Road, Hutatma Chowak, Mumbai – 400 032 MAHARASHTRA	The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Points, 3rd & 4th Floor, Sion Matunga Scheme Road No.6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai-400 022 MAHARASHTRA
21.	Manipur	The Environment Secretary, Directorate of Environment and Climate Change, Mini Secretariat Rd, opposite Superitendant of Police, Porompat – 795 010 MANIPUR	The Member Secretary, Manipur Pollution Control Board Lamphalpat, Imphal – 795 004, MANIPUR
22.	Meghalaya	The Environment Secretary, Forest and Environment Department, Secretariat Building, North Range, Forest Colony, Khasi Hills, Shillong – 793 001 MEGHALAYA	The Member Secretary, Meghalaya State Pollution Control Board, “ARDEN”, Lumpyngngad, Shillong – 793 014, MEGHALAYA
23.	Mizoram	The Environment Secretary, Department of Environment, Forest & Climate Change, Tuikhuahlang, Aizawl, MIZORAM	The Member Secretary, Mizoram Pollution Control Board New Secretariat Complex, Khatla, Aizawl – 796 001, MIZORAM
24.	Nagaland	The Environment Secretary, Department of Environment, Forest & Climate Change,	The Member Secretary, Nagaland Pollution Control Board Signal Point, Dimapur,

		New Secretariat, Kohima, NAGALAND	NAGALAND
25.	Odisha	The Environment Secretary, Forest & Environment Department, Kharavel Bhawan, Bhubaneswar, ODISHA	The Member Secretary, Odisha State Pollution Control Board Paribesh Bhawan, A-118, Nilakantha Nagar Unit VIII Bhubaneswar – 751 012, ODISHA
26.	Puducherry	The Environment Secretary, Department of Science, Technology and Environment, III Floor, PHB Building Anna Nagar, PUDUCHERRY - 605 005	The Member Secretary, Puducherry Pollution Control Committee 'B' Block, Ground Floor, Chief Secretariat, PUDUCHERRY-605 001
27.	Punjab	The Environment Secretary, Department of Science, Technology and Environment, 6th Floor, Punjab Civil Secretariat-2, Sector 9, CHANDIGARH – 160 009	The Member Secretary, Punjab Pollution Control Board Vatavaran Bhawan, Nabha Road Patiala 147 001 PUNJAB
28.	Rajasthan	The Environment Secretary, Department of Environment, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur – 302 004 RAJASTHAN	The Member Secretary, Rajasthan Pollution Control Board, A-4, Institutional Area, Jalana Dungri, Jaipur 302 004, RAJASTHAN
29.	Sikkim	The Environment Secretary, Forest and Environment Department, Government of Sikkim Forest Secretariat Deorali - 737102 Gangtok, East Sikkim, SIKKIM	The Member Secretary, Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali Gangtok – 737 102 SIKKIM
30.	Tamil Nadu	The Environment Secretary, Department of Environment, No. 1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai – 600 015 TAMIL NADU	The Member Secretary, Tamil Nadu Pollution Control Board 76, Anna Salai, Guindy Industrial Estate, Race View Colony, Guindy, Chennai – 600 032 TAMIL NADU
31.	Telangana	The Environment Secretary, Department of Environment, Forests, Science and Technology, Telangana Secretariat 5th Floor, Burgula Rama Krishna Rao Bhawan, NH 44, Hill Fort, Adarsh Nagar, Hyderabad – 500 063 TELANGANA	The Member Secretary, Telangana State Pollution Control Board Paryavaran Bhawan, A-III, Industrial Estate, Sanathnagar, Hyderabad – 500 018 TELANGANA
32.	Tripura	The Environment Secretary, Department of Science, Technology & Environment,	The Member Secretary, Tripura State Pollution Control Board Parivesh Bhawan, Pandit Nehru Complex

		Vigyan Prajukti O Paribesh Bhawan, P.N. Complex, Gorkhabasti, Agartala – 799 006, West Tripura TRIPURA	P.O. Kunjaban, Gorkhabasti, Agartala – 799 006 TRIPURA
33.	Uttar Pradesh	The Environment Secretary, Environment, Forest and Climate Change Department, Bapu Bhawan Secretariat, Vidhan Sabha, Lucknow – 226 001 UTTAR PRADESH	The Member Secretary, Uttar Pradesh Pollution Control Board IIIrd Floor PICUP Bhavan Vibhuthi Khand, Gomti Nagar, Lucknow – 226 020 UTTAR PRADESH
34.	Uttarakhand	The Environment Secretary, Department of Environment & Forest, 4, Subhash Road, Secretariat, 4 th floor, New Building, Dehradun – 248 001 UTTARAKHAND	The Member Secretary, Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dalanwala, Dehradun – 268 001 UTTARAKHAND
35.	West Bengal	The Environment Secretary, Department of Environment, 5th Floor, Pranisampad Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700 106 WEST BENGAL	The Member Secretary, West Bengal Pollution Control Board Paribesh Bhavan, 10-A, Block LA, Sector III, Salt Lake City, Kolkata-700 091 WEST BENGAL



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

By Speed Post/E-mail

No- CM-13011/31/2026-LAW-HO-CPCB

March 12, 2026

To,

**The Member Secretary,
State Pollution Control Board/ Pollution Control Committees**
(As per list enclosed)

Sub: Submission of Action Taken Report (ATR) in compliance of Hon'ble NGT order dated 26.02.2021 in O.A. No. 360/2015 — reg.

Ref: CPCB Letter No. CPCB/IPC-II/NGT-OA(360/2015)/2021/2027-2061 dated June 11, 2021.

Sir/Ma'am,

Please refer to the direction dated 11.06.2021 issued by the Central Pollution Control Board (CPCB) to the Environment Secretaries of States/UTs (and copy to SPCBs/PCCs) under Section 5 of The Environment (Protection) Act, 1986, in compliance of Hon'ble National Green Tribunal (NGT) order dated 26.02.2021 in O.A. No. 360 of 2015. The copy of direction is attached (in e-mail) for ready reference.

As per the said direction, States/UTs were requested to evolve an appropriate mechanism for assessment and recovery of compensation in all Districts of the State and for utilization of the recovered compensation for restoration of environment by preparing an appropriate action plan in compliance of Hon'ble NGT order dated 26.02.2021. The copy of action taken report in the matter is yet to be received.

In reference to said NGT order dated 26.02.2021, an Execution Application 05/2026 has been filed in Original Application No. 360/2015 and CPCB has been directed to submit response in the matter.

In view of above, it is requested to coordinate with concerned departments and provide the ATR to CPCB by **20.03.2026** for timely response submission in the matter before Hon'ble NGT (PB). The matter is listed on 23.04.2026 before Hon'ble NGT (PB).

Yours faithfully,

(Praseon Gargava)
Scientist-"F" & Head
IPC-II Division

Encl.: As above

Copy to:

The Regional Directors
Central Pollution Control Board,
(As per the list enclosed)

: For follow-up with the concerned SPCBs on priority.

(Praseon Gargava)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली - 110032.
Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट/Website: www.cpcb.nic.in

Address List of Member Secretaries, SPCBs/PCCs			
1.	The Member Secretary Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet, Vijayawada- 520007 (Andhra Pradesh)	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board Paryavaran Bhawan, Yupia Road, Papu Nalah, Naharlagun – 791110 (Arunachal Pradesh)
3	The Member Secretary Assam Pollution Control Board Bamunimaidan, Guwahati – 781021 (Assam)	4	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800010 (Bihar)
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block, Sector-19 Atal Nagar, Raipur– 492 002 (Chhattisgarh)	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao ,Bardez,- 403511(Goa)
7.	The Member Secretary Gujarat Pollution Control Board Paryavaran Bhawan, Sector-10A, Gandhinagar– 382043 (Gujarat)	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula- 134109 (Haryana)
9	The Member Secretary Ladakh Pollution Control Committee Skara Yokma, Near KBR Airport, Leh-194101 UT of Ladakh	10	The Member Secretary Jammu & Kashmir Pollution Control Committee, Parivesh Bhawan, Forest Complex, Gladni, Narwal, Transport Nagar, Jammu-180004
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 (Jharkhand)	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhawan, #49, Church Street, Bengaluru – 560 001 (Karnataka)
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu, Pattom P.O Thiruvananthapuram-695004 (Kerala)	14.	The Member Secretary West Bengal Pollution Control Board Paribesh Bhawan Canteen, 10A, Sector III, Bidhannagar, Kolkata- 700106
15	The Member Secretary Manipur Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 (Manipur)	16	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizwal Mizoram- 796001
17	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014	18.	The Member Secretary Madhya Pradesh Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal – 462016
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112	20	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneshwar – 751012.

21	The Member Secretary Puducherry Pollution Control Committee Department of Science, Technology & Environment 3rd Floor, Housing Board Complex, Anna Nagar, Nellithope, Puducherry – 605 005	22	The Member Secretary Sikkim State Pollution Control Board Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102 (Sikkim)
23.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur – 302004. (Rajasthan)	24.	The Member Secretary Telangana Pollution Control Board Paryavaran Bhawan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 (Telangana)
25	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, Tripura - 799 006	26	The Member Secretary Tamil Nadu Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032 (Tamil Nadu)
27.	The Member Secretary Uttarakhand Pollution Control Board Gaura Devi Bhawan, 46 B IT Park Sahastradhara, Dehradun-248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh Pollution Control Board Building No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow– 226010. (Uttar Pradesh)
29.	The Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee 1 st Floor, Udhog Bhawan Bhenslore, Nani Daman- 396210	30	The Member Secretary Chandigarh Pollution Control Committee Paryavaran Bhawan Madhya Marg, Sector - 19 B, Chandigarh – 160019. Chandigarh
31.	The Member Secretary Delhi Pollution Control Committee 4 th & 5 th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.		

Address list of Regional Directors, CPCB			
1.	The Regional Director (Kolkata) Central Pollution Control Board 502, Southend Conclave 1582, Rajdanga Main Road Kolkata-700107	2.	The Regional Director (Vadodara) Central Pollution Control Board Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura, Vadodara – 390 023 Gujarat
3.	The Regional Director (Shillong) Central Pollution Control Board BSNL NE- 1, Telecom Circle CTO Building Ground Floor Shillong-793001	4.	The Regional Director (Bhopal) Central Pollution Control Board Parivesh Bhawan, Paryvaran Parisar E-5, Arera Colony, Bhopal-462016
5.	The Regional Director (Lucknow) Central Pollution Control Board Ground Floor, PICUP Bhawan Vibhuti Khand, Gomti Nagar Lucknow- 226020	6.	The Regional Director (Bengaluru) Central Pollution Control Board 1st& 2nd Floors, Nisarga Bhawan A-Block, Thimmaiah Main Road 7th D Cross, Shivanagar Opposite Pushpanjali Theatre Bengaluru-560010
7.	The Regional Director(Chandigarh) Central Pollution Control Board BSNL Exchange, 2nd Floor Sector 49-C, Chandigarh-160047	8.	The Regional Director (Chennai) Central Pollution Control Board Regional Directorate - Chennai 2nd Floor, 40-E, BSNL Building TVK Industrial Estate, CIPET Road, Guindy, Chennai – 600032.